

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

APPLICATION NO.: MAS No. 296/02 & 297/02 in OA 536/1996

Applicant(s) K.K. Sharma

Respondent(s) UOI & Others

Advocate for Applicant(s)

Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p>9.1.2003</p> <p>Mr. Mahendra Singh, Counsel for the applicant.</p> <p>Miss Shalini Sheoran, Proxy counsel for</p> <p>Mr. Bhanwar Bagri, Counsel for respondent No. 1</p> <p>Mr. U.D. Sharma, Counsel for respondent No. 2.</p> <p>None present for private respondents.</p> <p>MA No. 296/2002 has been filed for restoration of OA No. 536/96, dismissed in default vide order dated 2.5.2002. The MA No. 297/02 is filed for condoning the delay in filing the restoration application</p> <p>2. Heard the learned counsel for the parties.</p> <p>2.1 The learned counsel for the applicant submits that these MAs have become infructuous since private respondents have since retired. He further submits that he does not want to pursue these MAs further. In the circumstances, these MAs are dismissed as having become infructuous.</p> <p>copy sent/seen vide order dated Dated 15/1/03</p> <p>(M.L. CHAUHAN) MEMBER (J)</p> <p>(H.O. GUPTA) MEMBER (A)</p>